

REPORT CARD

Mindtree profit jumps 34% to ₹437.5 cr in Q3

In first nine months alone, Mindtree's PAT of \$158.8 m surpassed PAT of preceding fiscal

PRESS TRUST OF INDIA
New Delhi, January 13

IT FIRM MINDTREE on Thursday posted a 34% jump in consolidated net profit to ₹437.5 crore for the December 2021 quarter, and exuded confidence in continuing its growth momentum on the back of robust demand and aggressive customer mining.

The Bengaluru-based company had posted a net profit of ₹326.5 crore in the corresponding period last year. Its revenue grew about 36% to ₹2,750 crore in the quarter under review from ₹2,023.7 crore in the year-ago period.

In dollar terms, net profit rose 32.1% to \$58.3 million, while revenue increased 33.7% to \$366.4 million in the said quarter over the year-ago period.

“Our endeavour has been to have the industry-leading profitable growth and we are still sticking to that. If you look at the momentum that we have generated over the last five quarters, we believe that given the demand scenario, that momentum should continue,” Mindtree CEO and managing director Debashis Chatterjee told reporters.

He added that while the company is keeping a watch on the pandemic situation, there should not be too much of an impact. “Overall, we are going to see the momentum continue into Q4 as well. In terms of going forward, clients are still not done with their budgeting cycles, but at a broad level, the demand that we see at a macro level, I think we are very confident that the demand environment is strong, and growth is here to stay at a very high level,” he said.

Chatterjee said the company has continued its positive revenue momentum



through the third quarter of FY22 on the back of robust demand, aggressive customer mining, and end-to-end digital transformation capabilities. He added that the company's sequential revenue growth of 5.2% in constant currency reflects the strength of its strategy, execution, partnerships, and continued investments in its business and people.

“Our order book for the quarter was \$358 million, up 14.6% year-over-year, and our year-to-date deal TCV (total contract value) crossed \$1.2 billion. Our Ebitda margin for the quarter was 21.5%,” he said.

Ebitda stands for earnings before interest, tax, depreciation and amortisation.

In the first nine months alone, Mindtree's PAT (profit after tax) of \$158.8 million surpassed the PAT of the preceding fiscal year, Chatterjee noted.

At the end of the December 2021 quarter, the company's active client base stood at 265. It had 31,959 employees at the end of the third quarter with trailing 12-month attrition at 21.9%. Mindtree onboarded more than 4,500 people in the December quarter. “To meet the growing client demand for our services, we have re-energised our recruitment engine. We are not only on track to meet our aggressive hiring targets for FY22 but also expect to significantly increase hiring in the coming quarters,” Chatterjee said.

Wipro shares fall 6% after Q3 earnings; mcap declines by ₹22,713 cr

PRESS TRUST OF INDIA
New Delhi, January 13

SHARES OF WIPRO on Thursday declined by 6% after the company's December 2021 quarter earnings failed to cheer the investors. The stock tanked 6% to settle at ₹649.85 on BSE. During the day, it tumbled 6.27% to ₹648. On NSE, it tumbled 5.97% to close at ₹650.05.

The company's market valuation plunged by ₹22,712.91 crore to ₹3,56,203.09 on BSE. In volume terms, 18.17 lakh shares were traded on BSE and over 3 crore on NSE. The stock was the biggest drag on both the Sensex and Nifty.

IT services major Wipro on Wednesday posted a consolidated net profit of ₹2,969 crore for the December 2021 quarter, almost flat compared to the year-ago period, but said the demand environment continues to be “robust”.

“Wipro India's third largest information technology outsourcing company reports quarterly earnings in-line with street expectation... Revenues wise Wipro missed street expectations and margins were in-line as expected while net profit was almost flat when compared with ₹2,968 crore reported in the year-ago period,” according to Prashanth Tapse, vice-president (research) at Mehta Equities.

The company has decided to close its offices globally for the next four weeks “as a proactive measure” in the backdrop of fast-spreading Omicron variant of coronavirus, Wipro CEO and managing director Thierry Delaporte said. For the March 2022 quarter, the company expects revenue from the IT services business to be in the range of \$2,692 million to \$2,745 million, translating into a sequential growth of 2-4%.

Jeep India looks to double sales in 2022

VARUN SINGH
New Delhi, January 13

JEEP INDIA, WHICH currently sells SUVs like Compass and Wrangler, is looking to double its sales in 2022 with two new models planned to be launched in India this year, according to a senior company official.

The automaker posted growth of 129.76% in sales to 12,136 units in 2021. It had sold 5,282 units in 2020.

While Jeep India had introduced the facelifted version of the Compass and the locally-assembled Wrangler in 2021, it will drive in the new three-row SUV and the locally-assembled next-generation Grand Cherokee in 2022. The four Jeep SUVs are part of the \$250 million product expansion plan announced by the company last year.

“In 2021, we announced investments which would lead to four new products. Two products we have already launched and two will be launched this year,” Nipun Mahajan, head, Jeep India, told FE. “We are looking at

The company will drive in the new three-row SUV and the locally-assembled next-generation Grand Cherokee this year

doubling our sales this year. That would be next hype for the brand,” Mahajan added.

At present, Jeep Compass is priced between ₹17.79 lakh and ₹29.34 lakh (ex-showroom). Jeep Wrangler sits in the price bracket of ₹56.35 lakh to ₹60.35 lakh (ex-showroom). The Jeep vehicles are produced in India at Ranjangaon facility near Pune.

The new three-row Jeep SUV will be launched in India in the second quarter of 2022 and will have a localisation level of close to 75%. It will be exported to other countries as well.

“This product (new three-row SUV) is not only for India but has a wider acceptance globally and right now, we are the second market who will be doing it. For India, there

will be certain changes, which are only specific to India,” Mahajan said.

Jeep India is also gearing up to launch the Trailhawk variant of Compass. While it was available with the old Compass, the facelifted version of the SUV does not get a Trailhawk variant at present.

“This year we have a very strong line-up coming up for Compass. Compass is going to complete five years in the country and that's a very proud moment for all of us. We are going to have Compass Trailhawk launch immediately, in fact, in February,” Mahajan said.

Regarding the semiconductor shortage, Mahajan noted that Jeep India was able to manage the requirement as its integrated global supply chain team supported the Indian market very well. “There was a waiting time, but it was not because of shortage of chips. It was because of the huge demand that we could not cater to immediately. But largely yes, semiconductor was not a very big impediment in the business,” he said.

Yezdi relaunched: Classic Legends to sell 3 new bikes

FE BUREAU
New Delhi, January 13

CLASSIC LEGENDS ON Thursday relaunched the Yezdi motorcycle brand in India with the introduction of Adventure, Scrambler and Roadster motorcycles with price ranging from ₹1.98 lakh to ₹2.19 lakh (ex-showroom).

Yezdi, a brand popular in India between 1973 and 1996, had to shut operations after being outrun by more affordable and fuel-efficient Indo-Japanese bikes.

The three Yezdi motorcycle models will be sold through Classic Legends' existing dealership network, which has been ramped up to 300 dealers (alongside Jawa motorcycles, relaunched by Classic Legends in 2018).

While all three motorcycle models have the same 334cc engine, Classic Legends' co-founder Anupam Thareja told FE



that these have been tuned differently. “When bringing such an iconic brand back, we thought why not give the lovers of the brand everything that Yezdi stood for: adventure, fun and thrill. The engine is the same, but these three motorcycles behave

differently,” he said.

In the case of Jawa, the firm followed a step-by-step process of revealing and showcasing the motorcycle, initiating bookings, manufacturing, and then delivering to customers. Thareja said, in hindsight this was perhaps not the right decision (as it led to a long waiting period and thus cancellations). So, Yezdi models are available for viewing, test rides, bookings and deliveries Thursday onwards. “The pandemic also impacted our supply lines in a big way (unlike the more established players),” he added.

Classic Legends, founded by Thareja and Boman Irani, aims to revive dormant motorcycle brands.

CESC posts consolidated profit of ₹340 cr in Q3

FE BUREAU
Mumbai, January 13

POWER UTILITY FIRM CESC has posted a consolidated net profit of ₹340 crore for the third quarter ended December 31, an increase from ₹338 crore recorded during the same period a year ago.

The company's revenue from operations for the period under review rose to ₹2,826 crore from ₹2,784 crore recorded during the same period last year, it said in a regulatory update. CESC's board declared an

interim dividend of ₹4.50 per share, with January 25 as record date.

CESC's board declared an interim dividend of ₹4.50 per share, with January 25 as record date

On a standalone basis, the Kolkata-based firm recorded a net

profit of ₹184 crore, up from ₹182 crore posted during the comparable year-ago quarter. For the reporting quarter, the company's revenue from operations was at ₹1,662 crore, compared with ₹1,659 crore recorded during the same period of the last financial year.

Shares of CESC closed at 0.65% down at ₹92.25 on the BSE.

TVS Motor inks MoU with Swiggy to deploy its EVs for food delivery

FE BUREAU
Chennai, January 13

TVS MOTOR COMPANY on Thursday announced a strategic partnership with on-demand delivery platform Swiggy for deploying its electric vehicles (EVs) for food delivery. TVS Motor and Swiggy will test the implementation of EVs for food delivery and other on-demand services of the latter.

As part of the MoU, two companies will explore the co-creation of sustainable and comprehensive solutions for Swiggy's delivery partners. This will include working on customised packages like a need-specific product, flexible financing options and, connected services. The pilot will play a vital role in the adoption of EVs in food delivery and on-demand delivery services.

Manu Saxena, senior VP, future mobility, TVS Motor Company, said: “Our collaboration with Swiggy is a key step towards strengthening the electrification of mobility in food delivery and last-mile delivery services, furthering the easy adoption of EVs amongst customers. This also marks our foray into showcasing our commitment in the electric commercial mobility segment.”

The company's MoU with Swiggy is in line with its commitment to expanding the presence of TVS iQube Electric across all major cities by the end of the financial year. The electric scooter is presently available in 33 cities, including Delhi, Bengaluru, Chennai, Pune, Kochi and Coimbatore.

UTTAR PRADESH POWER CORPORATION LIMITED 14-Ashok Marg, Shakti Bhawan, Lucknow-226001
E-Tender Corrigendum-I, As per RFP No. 01/NOSM/UPPCL/21, e-tenders were invited for the 'Appointment of Advanced Metering infrastructure (AMI) Service Provider for Smart Prepaid Metering in Uttar Pradesh, India on DBFOOT basis'. Due dates for submission of e-bid and opening of the e-bid are amended as below:- **Last date for submission of e-Bid 25-01-2022, 17:00 hrs, Opening date of e-Bid part-I 28-01-2022, 15:00 hrs** All other Terms & Conditions shall remain unchanged, UPPCL reserves the right to reject any or all proposals or cancel the bid without assigning any reason thereof. Sd/- **Superintending Engineer & Nodal Officer (Smart Meter Cell) UPPCL, 5th Floor, Shakti Bhawan 14-Ashok Marg, Lucknow-226001**
संख्या: 14- ज.स./ पाकलि./2022-13- ज.स./96 दिनांक: 13-1-2022

DABUR INDIA LIMITED

CIN - L24320DL1975PLC007908

Regd. Office: 8/3, Asaf Ali Road, New Delhi - 110 002

Tel. No. - 011-23253488, Fax No. - 011-23222051

Website - www.dabur.com; e-mail: investors@dabur.com

NOTICE

Notice is hereby given that the undermentioned share certificates of the Company have been reported to be lost or misplaced

SL.NO	FOLIO NO.	NAME	CERTIFICATE NOS.	SHARES	DISTINCTIVE NOS.
1	DIL0901469	K S PREMA CHANDRAN	58208*	100*	28129651-28129750
2	DIL0066205	PUSHPA SINGH (Deceased)	93250	1000	36217291-36218290
3	DIL0012896	PRAMOD KUMAR SINGH	16896*	500	89877920-898779789
3	DIL0012896	S GUPTA	16896*	100*	23998451-23998550*
		V KUMAR (Deceased)	69487	1000	31310001-31311000
			80394	1000	600168059-600169058
			86766	1000	604680926-604681925
			107590	3000	906041020-906044019
4	DIL0903004	BAPTIST D SOUZA	59752*	100*	28284051-28284150*
			74497	1000	36716291-36717290
			107474	1000	905833126-905834125
5	DIL0019714	CHHAGANBHAI M MAKWANA	70209	1000	52032001-52033000
		LILITABEN C MAKWANA	87043	500	604936426-604936925
			106003	1500	903070511-903072010
6	G00000331	GADIA SADHNA	127**	5*	749-753*
			75252	50	37563091-37563140
			107870	50	906660799-906660848
7	DIL0902758	TUKARAM SITARAM SOMJI	59506*	100*	28259451-28259550*
			74406	1000	36625291-36626290
			84985	1000	602636495-602637494
			90965	1000	606696305-606697304
			107465	3000	950810626-950813625
8	DIL0900939	ABRAHAM VAZHAYIL AVIRA	73794	1000	36008291-36009290
		SOOSAMMA ABRAHAM			
9	DIL0023105	NAV NIRWAN DERIA	70642	1000	32465001-32466000
			106786	1000	904473429-904474428
10	DIL0018091	ROHINI PRASHANT KANKARIA	22091**	100*	24537951-24538050*
		TRASHANT K KANKARIA	69996	1000	31819001-31820000

for DABUR INDIA LIMITED
(A K JAIN)

E.V.P.(Finance) & Company Secretary

New Delhi
13.01.2022

VIRINCHI LIMITED

CIN: L72200TG1990PLC011104

Registered Office: 8-2-672/5&6, 4th Floor, Ilyas Mohammed Khan Estate, Road #1, Banjara Hills, Hyderabad-34, Telangana, 040-48199999. Email: investors@virinchi.com, www.virinchi.com

EXTRACT OF UN-AUDITED CONSOLIDATED FINANCIAL RESULTS OF VIRINCHI LIMITED FOR THE QUARTER AND NINE MONTHS ENDED 31st DECEMBER, 2021

Rs. In Lacs except per equity share data

Sl. No.	Particulars	QTR ENDED 31.12.2021 Un-Audited	NINE MONTHS ENDED 31.12.2021 Un-Audited	QTR ENDED 31.12.2020 Un - Audited
1	Total Income from Operations	8354.89	28539.95	9373.71
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	764.43	2993.73	1088.15
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#	764.43	2993.73	1088.15
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	630.78	1167.26	93.49
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	627.50	1166.04	93.49
6	Equity Share Capital	3959.62	3959.62	3422.07
7	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)			
	i. Basic	1.58	2.94	0.27
	ii. Diluted	1.58	2.94	0.25

Notes:

1. The above Un-Audited financial results are reviewed and recommended by the Audit Committee were considered and approved by the Board of Directors at their meeting held on 12th January, 2022.

2. The Consolidated Results include results of all subsidiaries including the main contributing subsidiary companies, viz., Virinchi Health Care Private Limited and KSoft Systems Inc.

3. During the quarter the Company has allotted 5,96,000 Equity Shares to the eligible employees of the Company upon conversion of Stock Options granted pursuant to Employee Stock Option Scheme.

4. The above is an Extract of the detailed format of quarterly un-audited financial results filed with stock exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the stock exchange website www.bseindia.com and company's website www.virinchi.com

5. Standalone Financial Information (Un-Audited)

Rs. In Lacs

Particulars	Quarter Ended 31.12.2021 Un-Audited	Nine Months Ended 31.12.2021 Un-Audited	Quarter Ended 31.12.2020 Un-Audited
Total Income	3134.42	9696.58	3370.61
Profit before Tax	472.56	1237.74	418.74
Profit for the Period	429.79	911.40	135.77

For Virinchi Limited
Sd/-

M. V. Srinivasa Rao
Chairman & Whole Time Director
DIN: 00816334

Date: 12th January, 2022
Place: Hyderabad

GTPL HATHWAY LIMITED

Registered Office : 202, Sahajanand Shopping Centre, Opp. Swaminarayan Mandir, Shahibaug, Ahmedabad - 380 004. • Tel: 079-25626470 • Fax: 079-61400007, • CIN: L64204GJ2006PLC048908
Website: www.gtpl.net • E-mail: info@gtpl.net (Rupees in million)

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2021

Sr. No.	Particulars	Quarter ended Dec. 31, 2021 Unaudited	Nine Months ended Dec. 31, 2021 Unaudited	Quarter ended Dec. 31, 2020 Unaudited
1.	Total Income from Operations	5,991.29	17,968.39	6,471.78
2.	Net Profit for the Period (before Tax and Exceptional Items)	783.64	2,323.29	755.43
3.	Net Profit for the Period before Tax (after Exceptional Items)	783.64	2,199.41	755.43
4.	Net Profit for the Period after Tax	586.29	1,620.72	523.56
5.	Total Comprehensive Income / (Loss) for the Period (comprising Profit / (Loss) for the Period after Tax and Other Comprehensive Income (after Tax))	586.26	1,623.91	523.68
6.	Paid up Equity Share Capital (Face value of Rs. 10/- each)	1,124.63	1,124.63	1,124.63
7.	Other equity (As shown in the Audited Balance Sheet)	NA	NA	NA
8.	Earning Per Share - (basic, diluted and not annualised) (in Rs.)	4.86	12.91	4.02

Notes:

(1) The Company is appointed as Project Implementation Agency (PIA) for Package B of Bharat Net Phase-II Project in the state of Gujarat by Gujarat Fibre Grid Network Limited (GFGNL). Under the project, the Company will connect 3,767 Gram Panchayats by implementing end-to-end Optic Fibre Cable (OFC) and digital infrastructure with Centralized network operations center at Gandhinagar in Gujarat. The Company, along with its consortium partner, will implement this said project. The Company has commenced the commissioning and lying of OFC from February 2019. During nine months ended December 31, 2021, the Company has recognised total income and total expenses related to project implementation and operation & maintenance amounting to Rs. 815.36 million and Rs. 611.01 million respectively. (Rupees in million)

(2) Additional information on standalone financial results is as follows:

Sr. No.	Particulars	Quarter ended Dec. 31, 2021 Unaudited	Nine Months ended Dec. 31, 2021 Unaudited	Quarter ended Dec. 31, 2020 Unaudited
1.	Total Operating Income	3,770.16	11,432.35	4,514.16
2.	Net Profit for the Period (before Tax and Exceptional Items)	469.42	1,337.89	396.87
3.	Net Profit for the Period before Tax (after Exceptional Items)	469.42	1,337.89	396.87
4.	Net Profit for the Period after Tax	353.60	989.54	270.96

(3) The above is an extract of the detailed format of the standalone and consolidated financial Results for the quarter and nine months ended December 31, 2021 filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the said standalone and consolidated financial results for the quarter and Nine Months ended December 31, 2021 are available on the Stock Exchange website (www.bseindia.com and www.nseindia.com) and on the Company's website (www.gtpl.net).

(4) The aforesaid results have been reviewed by the Audit Committee and approved by the Board of Directors at their meetings held on January 13, 2022.

Place : Ahmedabad
Date : January 13, 2022

For GTPL Hathway Limited
Anirudhsinh Jadeja
Managing Director
DIN : 00461390

KLK ELECTRICAL LIMITED

Registered Office: Plot No.85, Shop No. 1, 4th Street, Ganesh Avenue, Sakthi Nagar, Porur, Chennai, Tamil Nadu-600116, India, Corporate Identification Number (CIN): L72300TN1980PLC008230
Tel: +91-9391117891; Email: admin@klk.co.in; Website: www.klk.co.in

Recommendations of the Committee of Independent Directors ("IDC") of KLK Electrical Limited (hereinafter referred to as "Target Company") in relation to the Open Offer ("Offer") made by Sreenivasa Sreekanth Uppluri, Yerradoddi Ramesh Reddy and Edvenswa Tech Private Limited (hereinafter referred to as "Acquirers"), to the public shareholders of the Target Company under Regulation 31(1) and 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (hereinafter referred to as "SEBI SAST Regulations")

Date	13 th January, 2022
Name of the Target Company	KLK Electrical Limited
Details of the Offer pertaining to Target Company	This Offer is being made pursuant to Regulation 31(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI SAST Regulations") for acquisition of upto 24,90,751 Equity Shares of Rs.10/- each at an Offer Price of Rs. 25/- per equity share, payable in cash, aggregating to Rs. 6,22,68,775/- (Rupees Six Crores Twenty Two Lakhs Sixty Eight thousand Seven Hundred Seventy Five only) representing 28.79% of Emerging fully diluted voting Equity share capital
Name of the Acquirer	Sreenivasa Sreekanth Uppluri Yerradoddi Ramesh Reddy Edvenswa Tech Private Limited
Name of the Manager to the Offer	Finshore Management Services Limited
Members of the Committee of Independent Directors (IDC)	Mr. Abbina Naveen Kumar - Chairman Mrs. Sujata Jonnavittula - Member Mr. Durgaprasada Rao Macharla - Member
IDC Member's relationship with the Target Company (Director, Equity Shares owned, and other contract/relationship), if any.	All the members of the IDC are Directors of the Target Company. Except for being Directors of the Target Company, they have no other relationship with the Target Company.
Trading in the Equity Shares/other securities of the Target Company by IDC Members	None of the IDC members have traded in the Equity Shares of the Target Company during 12 months prior to the date of the Public Announcement of the Offer on 02 nd November, 2021
IDC Member's relationship with the Acquirers (Director, Equity Shares owned, and other contract/relationship), if any.	None of the IDC members holds any contracts nor have any relationship with the Acquirers.
Trading in the Equity Shares/other securities of the Acquirers by IDC Members	None of the IDC members have traded in equity shares of the Acquirers.
Recommendation on Open Offer, as to whether the Offer, is or is not, fair and reasonable	Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI SAST Regulations and is in the interest of the Public shareholders and the Target company
Disclosure of Voting Pattern of the meeting in which the open offer proposal was discussed	All the IDC members unanimously voted in favor of recommending the open offer proposal.
Summary of reasons for recommendation	IDC Members have reviewed a. Public Announcement (PA) dated 02 nd November, 2021 b. Detailed Public Statement (DPS) published on 11 th November, 2021 c. Draft Letter of Offer dated 18 th November, 2021 d. SEBI observation letter dated 07 th January, 2022 e. Letter of Offer (LOF) dated 07 th January, 2022 Based on review of the above documents the members of the IDC are of the view that the offer price is in line with the parameters prescribed by SEBI in the SEBI SAST Regulations.
Details of the Independent Advisors, if any	None
Any other matter to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations.

For and on behalf of the Committee of Independent Directors of
KLK Electrical Limited
Member of IDC
Sd/-
Sujata Jonnavittula

Place: Chennai
Date: 13th January, 2022

financialexp.es.in

CHENNAI/KOCHI

रात के कर्फ्यू की उपयोगिता पर नहीं मिला जवाब

इंदौर (मध्यप्रदेश), 13 जनवरी (भाषा)।

देश में कोविड-19 का प्रसार रोकने में रात के कर्फ्यू की उपयोगिता को लेकर सूचना का अधिकार (आरटीआइ) कानून के तहत पूछे गए सवालों के जवाब देने से केंद्रीय गृह मंत्रालय ने प्रावधानों का हवाला देते हुए इनकार कर दिया है।

मध्यप्रदेश के नीमच निवासी आरटीआइ कार्यकर्ता चंद्रशेखर गौड़ ने गुरुवार को को बताया, 'महामारी का प्रसार रोकने में रात के कर्फ्यू की उपयोगिता को लेकर मेरी आरटीआइ अर्जी के जवाब में गृह मंत्रालय का मत है कि इसमें पूछे गए सवाल स्पष्टीकरण मांगे जाने की श्रेणी में आते हैं और आरटीआइ कानून के प्रावधानों के तहत आवेदक को किसी विषय पर सरकार की ओर से स्पष्टीकरण नहीं दिया जा सकता।'

गौड़ ने आरटीआइ कानून के तहत गृह मंत्रालय से पूछा था कि रात का कर्फ्यू कोरोना के प्रसार को

रोकने में किस तरह मददगार साबित होता है और इस सिलसिले में सरकार के पास क्या कोई वैज्ञानिक आधार है? आरटीआइ कार्यकर्ता ने गृह मंत्रालय से यह भी जानना चाहा था कि महामारी से निपटने के लिए रात का कर्फ्यू लगाने का विचार आखिर किसका था और यह विचार कहाँ से लिया गया था? इन सवालों पर केंद्रीय गृह मंत्रालय ने गौड़ की अर्जी का निपटारा करते हुए जवाब दिया, चाही गई सूचना स्पष्टीकरण या व्याख्या के अनुरोध की प्रकृति की है।

किसी विषय पर स्पष्टीकरण दिए जाने या व्याख्या किए जाने या तर्क-वितर्क किए जाने को आरटीआइ कानून की धारा दो (एफ) के तहत सूचना की परिभाषा में शामिल नहीं किया गया है।' गौरतलब है कि कोविड-19 की तीसरी लहर के जोर पकड़ने के बीच महामारी की रोकथाम के उपाय के तहत मध्यप्रदेश और कई अन्य राज्यों की सरकारों ने रात का कर्फ्यू बहाल कर दिया है।

गगनयान कार्यक्रम के लिए क्रायोजेनिक इंजन का गुणवत्ता परीक्षण सफल : इसरो

बंगलुरु, 13 जनवरी (भाषा)।

भारतीय अंतरिक्ष अनुसंधान संगठन ने तमिलनाडु के महेंद्रगिरि में इसरो प्रणोदन परिसर (प्रोपल्सन्ड काम्प्लेक्स) में गगनयान कार्यक्रम के वास्ते 720 सेकंड की अवधि के लिए क्रायोजेनिक इंजन का गुणवत्ता परीक्षण किया, जो सफल रहा। बंगलुरु स्थित एंजसी ने कहा कि बुधवार को हुआ इंजन का प्रदर्शन परीक्षण के उद्देश्यों के अनुरूप रहा।

इसरो ने एक बयान में कहा कि लंबी अवधि का यह सफल परीक्षण मानव अंतरिक्ष कार्यक्रम गगनयान के लिए एक बड़ी उपलब्धि है। यह गगनयान के लिए क्रायोजेनिक इंजन की विश्वसनीयता और मजबूती सुनिश्चित करता है। बयान के अनुसार यह इंजन चार

और परीक्षणों से गुजरेगा, जो 1810 सेकंड के होंगे। इसरो ने बताया कि इसके बाद एक और इंजन के दो छोटी अवधि के परीक्षण होंगे और गगनयान कार्यक्रम के लिए क्रायोजेनिक इंजन गुणवत्ता पर खरा उतरने के लिए एक लंबी अवधि का परीक्षण होगा।

इसरो अध्यक्ष के सिवन ने इस महीने की शुरुआत में कहा था कि भारत की महत्वाकांक्षी गगनयान परियोजना का डिजाइन वाला चरण पूरा हो गया है तथा यह परीक्षण के चरण में प्रवेश कर गया है। उन्होंने कहा था कि भारत की आजादी (15 अगस्त, 2022) की 75वीं वर्षगांठ से पहले पहला मानवरहित मिशन भेजने का निर्देश है और सभी पक्षकार इसके लिए सर्वश्रेष्ठ प्रयास कर रहे हैं। मुझे विश्वास है कि हम इस लक्ष्य को पूरा कर लेंगे।



DABUR INDIA LIMITED

CIN - L24230DL1975PLC007908

Regd. Office: 8/3, Asaf Ali Road, New Delhi - 110 002

Tel. No. - 011-23253488, Fax No. - 011-23222051

Website - www.dabur.com; e-mail: investors@dabur.com

NOTICE

Notice is hereby given that the undermentioned share certificates of the Company have been reported to be lost or misplaced:

SLNO	FOLIO NO.	NAME	CERTIFICATE NO.	SHARES	DISTINCTIVE NO.
1	DIL0901469	K S PREMA CHANDRAN	58208*	100*	28129651-28129750*
2	DIL0066205	PUSHPASINGH (Deceased)	74000	1000	36217291-36218290
3	DIL0012896	PRAMOD KUMAR SINGH (Deceased)	93250	500	898779290-898779789
4	DIL0903004	V KUMAR(Deceased)	16896*	100*	23998451-23998550*
5	DIL0019714	BAPTIST D SOUZA	69487	1000	31310001-31311000
6	G0000031	CHHAGANBHAI M MAKWANA LILITABEN C MAKWANA	80394	1000	600168059-600169058
7	DIL0902758	ABRAHAM VAZHAYAL VIVIRA SOOSAMMA ABRAHAM	86766	1000	604680926-604681925
8	DIL0900939	NAV NIRMAL DERIA	107590	3000	906041020-906044019
9	DIL0023105	ROMIL PRASHANT KANAKIA TRASHANT K KANKAIA	59752*	100*	28284051-28284150*
10	DIL0018091		74497	1000	36716291-36717290
			107474	1000	905831126-905834125
			70209	1000	32032001-32033000
			87043	500	604936426-604936925
			106003	1500	903070511-903072010
			127*	5*	749-753*
			75252	50	37563091-37563140
			107870	50	906667099-90666848
			59506*	100*	28259451-28259550*
			74406	1000	36625291-36626290
			84985	1000	602636495-602637494
			90965	1000	60668305-60669304
			107465	3000	905810626-905813625
			73794	1000	36008291-36009290
			70642	1000	32465001-32466000
			106786	1000	904473429-904474428
			22091*	100*	24517951-24518050*
			69996	1000	31819001-31820000

*shares of face value of Rs. 10 each

- Any person who has a claim or lien or interest in the above shares and having any objection to the issue of duplicate share certificates in lieu of the above, is requested to notify the same to the Company at its Registered Office latest by 29.01.2022, indicating the nature of the claim, lien or interest of his/her objection to the said issue of duplicate share certificates through an affidavit duly attested.
- In case company does not receive any objection within aforesaid period it shall proceed with the issue of new share certificates of the face value of ₹10 each in lieu of the old shares of the face value of Rs.10 or ₹1 each, as the case may be, comprised in the above mentioned lost share certificates without entertaining any claim /damages whatsoever it may be.
- The submission of documents by the members to the company shall be deemed to be completed on 29.01.2022 being last date of receipt of objection, if any, by the company on the above shares.

New Delhi
13.01.2022

for DABUR INDIA LIMITED
(A K JAIN)
E.V.P.(Finance) & Company Secretary

बाल कलाकार सहदेव स्वस्थ, प्रशंसकों को दिया धन्यवाद

मुंबई , 13 जनवरी (भाषा)।

‘बचपन का प्यार’ के अपने वायरल वीडियो से शोहरत बढ़ोने वाले बाल कलाकार सहदेव डिंडो का कहना है कि सड़क हादसे के एक महीने बाद वह पूरी तरह ठीक हो गया है। छत्तीसगढ़ के सुकमा जिले में दस

वर्षीय यह बाल कलाकार तब घायल हो गया था, जब उसकी मोटरसाइकिल फिसल गई थी। वह मोटरसाइकिल पर पीछे बैठा था। डिंडो ने अपने स्वास्थ्य के बारे में बताने के लिए बुधवार को इंस्टाग्राम पर वीडियो डाला और लिखा कि शब्द कभी काफी नहीं होंगे।

प्रार्थनाओं और शुभकामनाओं के लिए आप सभी को धन्यवाद। वीडियो में उसने कहा है कि नमस्कार, मैं सहदेव हूं और मैं पूरी तरह ठीक हो गया हूं। डाक्टरों और अस्पतालकर्मियों समेत आप सभी को आपकी प्रार्थनाओं एवं शुभकामनाओं के लिए मैं धन्यवाद देता हूं।

KLK ELECTRICAL LIMITED

Registered Office: Plot No.85, Shop No. 1, 4th Street, Ganesh Avenue, Sakthi Nagar, Porur, Chennai, Tamil Nadu-600116, India, Corporate Identification Number (CIN): L72300TN1980PLC008230
Tel: +91-9391117891; Email: admin@klk.co.in; Website: www.klk.co.in

Recommendations of the Committee of Independent Directors (IDC) of KLK Electrical Limited (hereinafter referred to as "Target Company") in relation to the Open Offer ("Offer") made by Sreenivasa Sreekanth Uppuluri, Yerradoddi Ramesh Reddy and Edvenswa Tech Private Limited (hereinafter referred to as "Acquirers"), to the public shareholders of the Target Company under Regulation 3(1) and 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (hereinafter referred to as "SEBI SAST Regulations")

Date	13 th January, 2022
Name of the Target Company	KLK Electrical Limited
Details of the Offer pertaining to Target Company	This Offer is being made pursuant to Regulation 3(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI SAST Regulations") for acquisition of upto 24,90,751 Equity Shares of Rs.10/- each at an Offer Price of Rs. 25/- per equity share, payable in cash, aggregating to Rs. 6,22,68,775/- (Rupees Six Crores Twenty Two Lakhs Sixty Eight thousand Seven Hundred Seventy Five only) representing 28.79% of Emerging fully diluted voting Equity share capital
Name of the Acquirer	Sreenivasa Sreekanth Uppuluri Yerradoddi Ramesh Reddy Edvenswa Tech Private Limited
Name of the Manager to the Offer	Finshore Management Services Limited
Members of the Committee of Independent Directors (IDC)	Mr. Abhinav Naveen Kumar - Chairman Mrs. Sujata Jonnavittula - Member Mr. Durgaprasada Rao Macharla - Member
IDC Member's relationship with the Target Company (Director, Equity Shares owned, and other contract/relationship), if any.	All the members of the IDC are Directors of the Target Company. Except for being Directors of the Target Company, they have no other relationship with the Target Company.
Trading in the Equity Shares/other securities of the Target Company by IDC Members	None of the IDC members have traded in the Equity Shares of the Target Company during 12 months prior to the date of the Public Announcement of the Offer on 02 nd November, 2021
IDC Member's relationship with the Acquirers (Director, Equity Shares owned, and other contract/relationship), if any.	None of the IDC members holds any contracts nor have any relationship with the Acquirers.
Trading in the Equity Shares/other securities of the Acquirers by IDC Members	None of the IDC members have traded in equity shares of the Acquirers.
Recommendation on Open Offer, as to whether the Offer, is or is not, fair and reasonable	Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI SAST Regulations and is in the interest of the Public shareholders and the Target company
Disclosure of Voting Pattern of the meeting in which the open offer proposal was discussed	All the IDC members unanimously voted in favor of recommending the open offer proposal.
Summary of reasons for recommendation	IDC Members have reviewed a. Public Announcement (PA) dated 02 nd November, 2021 b. Detailed Public Statement (DPS) published on 11 th November, 2021 c. Draft Letter of Offer dated 18 th November, 2021 d. SEBI observation letter dated 07 th January, 2022 e. Letter of Offer (LOF) dated 10 th January, 2022 Based on review of the above documents the members of the IDC are of the view that the offer price is in line with the parameters prescribed by SEBI in the SEBI SAST Regulations.
Details of the Independent Advisors, if any	None
Any other matter to be highlighted	None

Place: Chennai
Date: 13th January, 2022

For and on behalf of the Committee of Independent Directors of
KLK Electrical Limited
Member of IDC
SD/-
Sujata Jonnavittula

...continued from previous page.

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. In case of force majeure, banking strike or similar circumstances, our Company and the Promoter Selling Shareholder may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the websites of the BRLMs and the terminals of the Syndicate Members and by intimation to the other Designated Intermediaries and the Sponsor Bank (as defined hereinafter).

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "SCRR") read with Regulation 31 of the SEBI ICDR Regulations, and in compliance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company and the Promoter Selling Shareholder may, in consultation with the BRLMs, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds only, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. Further, 5% of the QIB Portion (excluding the Anchor Investor Portion) shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from the Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders, subject to valid Bids being received at or above the Offer Price. All potential Bidders, other than Anchor Investors, are required to mandatorily utilize the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID (in case of Retail Individual Bidders) if applicable, in which the corresponding Bid Amounts will be blocked by the self-certified syndicate banks ("SCSBs") or under the UPI Mechanism, as applicable, to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, see "Offer Procedure" on page 411 of the RHP.

Bidders/ Applicants should ensure that DP ID, PAN, Client ID and UPI ID (for RIBs bidding through the UPI mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/ Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for RIBs bidding through the UPI Mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorised the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders'/Applicants' sole risk. Investors must ensure that their PAN is linked with

Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021.

Contents of the Memorandum of Association of the Company as regards its objects: For information on the main objects of the Company, see "History and Certain Corporate Matters" on page 182 of the RHP. The Memorandum of Association of the Company is a material document for inspection in relation to the Offer. For further details, see "Material Contracts and Documents for Inspection" on page 460 of the RHP.

Liability of the members of the Company: Limited by shares

Amount of share capital of the Company and Capital structure: As on the date of the RHP, the authorised share capital of the Company is ₹ 1,600.00 million divided into 160,000,000 Equity Shares of face value of ₹10 each. The issued, subscribed and paid-up share capital of the Company is ₹ 1,203.93 million divided into 120,392,576 Equity Shares of face value of ₹10 each. For details, see "Capital Structure" beginning on page 80 of the RHP.

Names of signatories to the Memorandum of Association of the Company and the number of Equity Shares subscribed by them: The names of the signatories of the Memorandum of Association of our Company are Mr. Ravi B. Goyal, Mr. Badrinarain K. Goyal and Mr. Kunjibihari S. Goyal. For details of the share capital history and capital structure of our Company, see "Capital Structure" beginning on page 80 of the RHP.

Listing: The Equity Shares to be offered through the RHP are proposed to be listed on the Stock Exchanges. Our Company has received an 'in-principle' approval from each of the BSE and the NSE for the listing of the Equity Shares pursuant to letters dated September 1, 2021 and September 8, 2021, respectively. For the purposes of the Offer, the Designated Stock Exchange shall be BSE. A signed copy of the RHP has been delivered to the RoC and the Prospectus shall be delivered to the RoC in accordance with the Companies Act, 2013. For details of the material contracts and documents that will be available for inspection from the date of the RHP up to the Bid/Offer Closing Date, see "Material Contracts and Documents for Inspection" on page 460 of the RHP.

Disclaimer Clause of the SEBI: SEBI only gives its observations on the offer documents and this does not constitute approval of either the Offer or the specified securities or the Offer document. The investors are advised to refer to page 390 of the RHP for the full text of the disclaimer clause of SEBI.

Disclaimer Clause of NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 393 of the RHP for the full text of the disclaimer clause of NSE.

Disclaimer Clause of BSE (Designated Stock Exchange): It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the RHP has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to page 392 of the RHP for the full text of the disclaimer clause of BSE.

General Risks: Investment in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the SEBI, nor does the SEBI guarantee the accuracy or adequacy of the contents of the RHP. Specific attention of the investors is invited to "Risk Factors" on page 24 of the RHP.

ASBA[#]

Simple, Safe, Smart way of Application!!!

Applications supported by blocked amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, For further details, check section on ASBA below.

Mandatory in public issues. No cheque will be accepted.



UPI-Now available in ASBA for Retail Individual Bidders ("RIBs") applying through Registered Brokers, DPs and RTAs. RIBs also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021

ASBA has to be availed by all the investors except anchor investors. UPI may be availed by Retail Individual Bidders. For details on the ASBA and UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "Offer Procedure" on page 411 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. ASBA bid-cum-application forms can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of Securities and Exchange Board of India ("SEBI") at www.sebi.gov.in. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. RIBs Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. HDFC Bank Limited has been appointed as Sponsor Bank for the Offer, in accordance with the requirements of the SEBI Circular dated November 1, 2018 as amended. For offer related queries, please contact the Book Running Lead Managers ("BRLMs") on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo.upi@npci.org.in.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
			
ICICI Securities Limited ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400025, Maharashtra, India Tel: +91 22 6807 7100 E-mail: ags.ipo@icicisecurities.com Website: www.icicisecurities.com Investor grievance e-mail: customercare@icicisecurities.com Contact person: Kristina Dias/ Rupesh Khant SEBI Registration No.: INM0000011179	HDFC Bank Limited Investment Banking Group, Unit No. 401 & 402, 4 th floor, Tower B, Peninsula Business Park, Lower Parel, Mumbai - 400 013, Maharashtra, India Tel: +91 22 3395 8233 E-mail: ags.ipo@hdfcbank.com Website: www.hdfcbank.com Investor grievance e-mail: investor.redressal@hdfcbank.com Contact person: Harsh Thakkar/ Ravi Sharma SEBI Registration No.: INM0000011252	JM Financial Limited 7 th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025, Maharashtra, India Tel: +91 22 6630 3030 E-mail: ags.ipo@jmfml.com Investor grievance e-mail: grievance.ibd@jmfml.com Website: www.jmfml.com Contact Person: Prachee Dhuri SEBI Registration No.: INM0000010361	Link Intime India Private Limited C-101, 1 st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai - 400 083, Maharashtra, India Tel: +91 22 4918 6200 Email: ags.ipo@linkintime.co.in Website: www.linkintime.co.in Investor grievance e-mail: ags.ipo@linkintime.co.in Contact person: Ms. Shanti Gopalkrishnan SEBI Registration No.: INR000004058

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 24 of the RHP, before applying in the Offer. A copy of the RHP is available on website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs i.e. ICICI Securities Limited, HDFC Bank Limited and JM Financial Limited at www.icicisecurities.com, www.hdfcbank.com and www.jmfml.com, respectively, and is available on the websites of the BRLMs i.e. ICICI Securities Limited, HDFC Bank Limited and JM Financial Limited at www.icicisecurities.com, www.hdfcbank.com and www.jmfml.com, respectively. Potential Investors should note that investment in equity shares involves a high degree of risk. For details, potential investors should refer to the RHP which has been filed with the RoC, including the section titled "Risk Factors" on page 24 of the RHP. Potential investors should not rely on the DRHP filed with the SEBI in making any investment decision. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act"), or any state law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, such Equity Shares are being offered and sold, outside of the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur; There will be no offering of the Equity Shares in the United States.

Sub-Syndicate Members: Almondz Global Securities Ltd, Anand Rathi Share & Stock Brokers Ltd, Axis Capital Ltd, Bajaj Financial Securities Ltd, Centrum Broking Ltd, Edelweiss Broking Ltd, Eureka Stock & Share Brokers Ltd, Globe Capital Markets Ltd, IDBI Capital Markets and Securities Limited, IIFL Securities Ltd, IIFL Wealth Management Ltd, JM Financial Services Ltd, KJMC Capital Markets Ltd, Kotak Securities Ltd, Motilal Oswal Financial Services Limited, Prabhudas Lilladher P. Ltd, Pravin Rathi Share and Stock Brokers Ltd, RR Equity Brokers Pvt. Ltd, SBICAP Securities Ltd, Sharekhan Ltd, SMC Global Securities Ltd, Systematix Shares and Stock Brokers Ltd, Tradebluffs Securities Limited and Yes Securities Ltd

Escrow Collection Bank/ Refund Bank/ Public Offer Bank/ Sponsor Bank: HDFC Bank Limited

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

Place: Mumbai
Date: January 13, 2022

For AGS TRANSACT TECHNOLOGIES LIMITED
On behalf of the Board of Directors
SD/-
Company Secretary and Compliance Officer

Adfactors 518

வெ.ஆ.எண்.05/செ.ம.தொ.அ/மயிலாடுதுறை/2022 நாள் :13.01.2022